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NOTIFICATION
(INCOME-TAX)

No. 6285 (F.No.197/46/84-IT(AI): In exercise of the powers conferred by clause (iv) of clause (25C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Harijan Sewak Sangh" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.


(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter No. CIT/VI/TE(5)/68/753, dated 29.12.84.
3. All Commissioners of Income-tax.
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